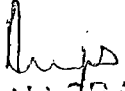
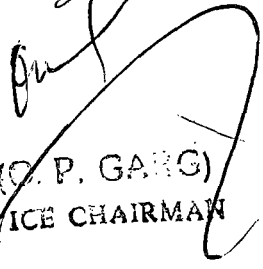


In The Central Administrative Tribunal Jaipur Bench, Jaipur

AO./TA/MP No.

S.L. Sunarwal Versus Smt. Awasthy

Date of Order	Orders
7-2-2002 <i>Vakalatnamas not filed by Mr. P.V. Calla</i>	CP 42/2001 (OA 180/98) Mr. P.V. Calla, Advocate, seeks a short adjournment to file Vakalatnamas on behalf of the petitioner. Allowed. None present for the respondents. May be listed on 11-3-2002.  (H. O. GUPTA) ADMINISTRATIVE MEMBER  (S. K. AGARWAL) JUDICIAL MEMBER
<i>Received on 15/3/02</i>	<u>11/3/02</u> Mr. P.V. Calla, Counsel for applicant. Mr. S.S. Mason, Counsel for respondents. Learned counsel for the applicant states that in this case the respondents have challenged the order dated 12.9.2000, passed in OA 180/98 before the Hon'ble High Court. In view of this fact, the present CP does not survive. It is accordingly dismissed. Notice issued is discharged. However, the applicant shall be at liberty to move a proper application if the order is not implemented after passing of the orders of the Hon'ble High Court.  A. P. NATH ADMINISTRATIVE MEMBER  (O. P. GANG) VICE CHAIRMAN

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Dated 21/3/02